

[Sh. Jagdish Tytler]

(Children's Education Allowance) third amendment Relations, 1992.

(iv) G.S.R. 889 (E) published in Gazette of India dated the 23rd November, 1992 approving the New Mangalore Port Trust Employees (welfare Fund) Second Amendment Regulations, 1992.

(v) G.S.R. 899 (E) published in Gazette of India dated the 27th November, 1992 approving the Mormugao Port Employees' (Acceptance of Employment After Retirement) (First Amendment) Regulations, 1992.

(vi) G.S.R. 940 (E) published in Gazette of India dated the 22nd December, 1992 approving the Cochin Port Trust Employees' (Contributory Outdoor and Indoor Medical Benefits after Retirement) Amendment Regulations, 1992.

[Placed in Library, See No. LT-3871/93]

(3) A copy of the Ministry of Surface Transport (Transport Wing) Senior Analyst (Work Study) Recruitment (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 337 (E) in Gazette of India dated the 26th March, 1993, issued under proviso to article 309 of the Constitution [Placed in Library, See No. LT-3872/93]

(4) A copy of the Central Motor Vehicles (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 338 (E) in Gazette of India dated the 26th

March, 1993 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988. [Placed in Library See No. LT-3873/93]

Annual Report and Review on the working of the Export Promotion Council for Handicrafts, New Delhi for 1991-92 etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): On behalf of Shri G. VENKAT Swami

I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1991-92, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Handicrafts, New Delhi, for the years 1991-92.

[Placed in Library. See No. LT-3874/93]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1991-1992

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1991-92, together with Audit Report thereon under sub-section (4) of section 12 of the Central Silk Board Act, 1948

(iii) A copy of the Review (Hindi and English versions) by the Gov-

- ✓ **Government on the working of the Central Silk Board, Bangalore, for the year 1991-92, together with Audit Report thereon under sub-section (4) of section 12 of the Central Silk Board Act, 1948**
- (iii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1991-92**
- (3) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above [Placed in Library See No LT-3875/93]**
- (4) (i) **A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council Calcutta for the year 1991-92, along with Audited Accounts**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council Calcutta, for the year 1991-92**
- (5) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above [Placed in Library See No, LT-3876/93]**
- (6) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956**
- (i) **Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1991-92**
- (ii) **Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1991-92, along with**

Audited Accounts and Comments of the Comptroller and Auditor General thereon

- (7) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above [Placed in Library See No LT-3877/93]**

Notification under Banking Companies (Acquisition and Transfer of undertakings) Act, 1970 and Notifications under Income Tax Act, 1961 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHKHARA MURTHY)

I beg to lay on the Table-

- (1) **A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1992 (Hindi and English versions) published in Notification NO S O 809(E) in Gazette of India dated the 1st November, 1992 under sub-section (c) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act 1970**
- (2) **A copy of the Nationalised Banks (Management) and Miscellaneous Provisions (Amendment) Scheme, 1992 (Hindi and English versions) published in Notification No S O 810(E) in Gazette of India dated the 1st November, 1992, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act 1980 [Placed in Library See No LT-3878/93]**
- (3) **A copy of the Detailed Demand for Grants (Hindi and English versions) of the Parliament Secretariats of the President and Vice-President and Union Public Service Commission for the year 1993-94 [Placed in Library See No. LT-3879/93]**